

THE SPECIAL COURT (TRIAL OF OFFENCES RELATING TO
TRANSACTIONS IN SECURITIES) AMENDMENT ACT, 1997

No. 6 OF 1997

[19th March, 1997.]

An Act further to amend the Special Court (Trial of Offences Relating to
Transactions in Securities) Act, 1992.

BE it enacted by Parliament in the Forty-eighth Year of the Republic of India as follows:—

Short title and
commence-
ment.

1. (1) This Act may be called the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Act, 1997.

(2) It shall be deemed to have come into force on the 16th day of January, 1997.

Amendment of
section 5.

2. In section 5 of the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992 (hereinafter referred to as the principal Act),—

27 of 1992.

(a) in sub-section (2), for the words "a sitting Judge", the words "one or more sitting Judges" shall be substituted;

(b) in sub-section (3), for the words "the Judge of the Special Court", at both the places where they occur, the words "a Judge of the Special Court" shall be substituted.

Insertion of
new section
5A.

3. After section 5 of the principal Act, the following section shall be inserted, namely:—

Distribution of
cases amongst
Judges of Spe-
cial Court.

"5A. Where the Special Court consists of two or more Judges, the Chief Justice of the High Court within the local limits of whose jurisdiction the Special Court is situated may, from time to time, by general or special order, make provisions as to the distribution of cases amongst the Judges and specify the matters which may be dealt with by each of such Judge."

Repeal and
saving.

4. (1) The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1997 is hereby repealed.

Ord. 6 of 1997.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.